

ITEM NO.17

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10386/2022

(Arising out of impugned final judgment and order dated 18-05-2022 in CO No. 1065/2021 passed by the High Court At Calcutta)

KUMAR OM PRAKASH & ORS.

Petitioner(s)

VERSUS

CALCUTTA LANDING AND SHIPPING COMPANY LIMITED & ORS. Respondent(s)

(IA No. 82813/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 82814/2022 - EXEMPTION FROM FILING O.T.

IA No. 82812/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 02-06-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MS. JUSTICE HIMA KOHLI

(VACATION BENCH)

For Petitioner(s) Mr. Pradeep Rai, Sr. Adv.
Mr. Manoj K. Mishra, AOR
Rajshree Rai, Adv.
Mr. Vinay Rai, Adv.
Mr. Kunal Rao, Adv.
Mr. Mohnish Nirwan, Adv.
Mr. Kunal Yadav, Adv.
Ms. Ritika Gaur, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. adv.
Mr. Amol Chitale, Adv.
Mr. Nirnimesh Dube, Adv.
Mr. Ankur S. Kulkarni, Adv.
Ms. Ranjeeta Rohatgi, Adv.
Mr. Susheel Joseph Cyriac, Adv.
Mr. Ajit Pandey, Adv.
Ms. Niharika Singh, Adv.
Ms. Sonia Dube, Adv.
Ms. Uditha Chakravarthy, Adv.
M/s. Lex Regis Law Offices, AOR

UPON hearing the counsel the Court made the following
O R D E R

We do not find any error in the impugned

judgment, in as much as the perusal of the prayer clause in the suit would reveal that the prayer is only made for declaration without any consequential relief. As such the suit, as filed was not maintainable.

The Special Leave Petition is dismissed. Pending application(s), if any, shall stand disposed of.

However, we clarify that we are not concerned about the merits or demerits of the claim raised in the said suit.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Ranjana Shailey)
Court Master